



NATIONAL LEGAL SERVICES AUTHORITY NEWSLETTER

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Patron-in-Chief

Hon'ble Dr. Justice D. Y. Chandrachud
Chief Justice of India

Executive Chairman

Hon'ble Mr. Justice Sanjiv Khanna

Member Secretary

Ms. Santosh Snehi Mann

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OSD - I

Ms. Shreya Arora Mehta

OSD - II

Ms. Harshita Mishra

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KARNATAKA STATE CONFERENCE OF DLSAS

On 24.03.2024, Karnataka State Legal Services Authority (KSLSA) organized a State Conference of District Legal Services Authorities (DLSAs) under the aegis of NALSA. This Conference was chaired by HMJ Sanjiv Khanna, Judge, Supreme Court of India & Executive Chairman, NALSA. HMJ K. Somashekar, Judge, High Court of Karnataka & Executive Chairman, KSLSA and HMJ H.B. Prabhakara Sastry, Chairman, High Court Legal Services Authority, High Court of Karnataka also graced the occasion. HMJ Sanji Khanna interacted with the Ld. Chairpersons and Secretaries of DLSAs in Karnataka, who attended the Conference. The Conference provided a platform for the integration of the knowledge triangle i.e. integration of inputs and perspectives of District Legal Services Authorities, Karnataka State Legal Services Authority and NALSA.



Vignettes from the Karnataka State Conference of DLSAs



KARNATAKA STATE CONFERENCE OF DLSAS

The Hon'ble Executive Chairman, NALSA, stated that the Conference was meant to begin a conversation around: the challenges faced in outreach activities and provisioning of court-based legal services; challenges in adopting ADR mechanisms; the innovative practises being followed by the Legal Services Institutions (LSI); exploring the potential of collaboration with different organizations to ensure equitable access to justice etc. He stated that the cornerstone of the success of LSIs were locally- driven solutions intended to bring about perception changes at the community- level about the legal services being provided by the LSIs. He stressed on the need to have a diverse and well- trained workforce of Para Legal Volunteers & Legal Aid Counsels; need to capitalise on technology to make justice easily accessible, and the need to use content that is simple and easily comprehensible by the public. After the Conference, the Hon'ble Executive Chairman, NALSA, also visited the City Civil Court; the Parappana Agrahara Central Prison; and a Model Village near Bengaluru.



Vignettes from the visit of HMI Sanjiv Khanna to Karnataka for the State Conference of DLSAs



RAJASTHAN STATE CONFERENCE OF DLSAS

High Court of Rajasthan in collaboration with the Rajasthan State Legal Services Authority organized a One Day Colloquium on “Legal Aid & Social Justice, Challenges & Opportunities in Access to Justice” on 30th March, 2024, at Jaipur, as a part of the Platinum Jubilee Celebrations of High Court of Rajasthan. This Colloquium was chaired by HMJ Sanjiv Khanna, Judge, Supreme Court of India & Executive Chairman, NALSA and was also graced by HMJ Sandeep Mehta, Judge, Supreme Court of India; HMJ M.M. Shrivastava, Chief Justice of High Court of Rajasthan & Patron-in-Chief, RLSA; HMJ Pankaj Bhandari, Judge, High Court of Rajasthan & Executive Chairman, RLSA and other Hon’ble Judges of the High Court of Rajasthan. Ld. Chairpersons and Secretaries of DLSAs in Rajasthan, other Judicial Officers, Senior Advocates, Office-bearers of various Bar Associations, Panel Lawyers, Paralegal Volunteers, Law Students etc. also attended the programme. The programme witnessed the launch of 2 books of RLSA and a ChatBot of RLSA.



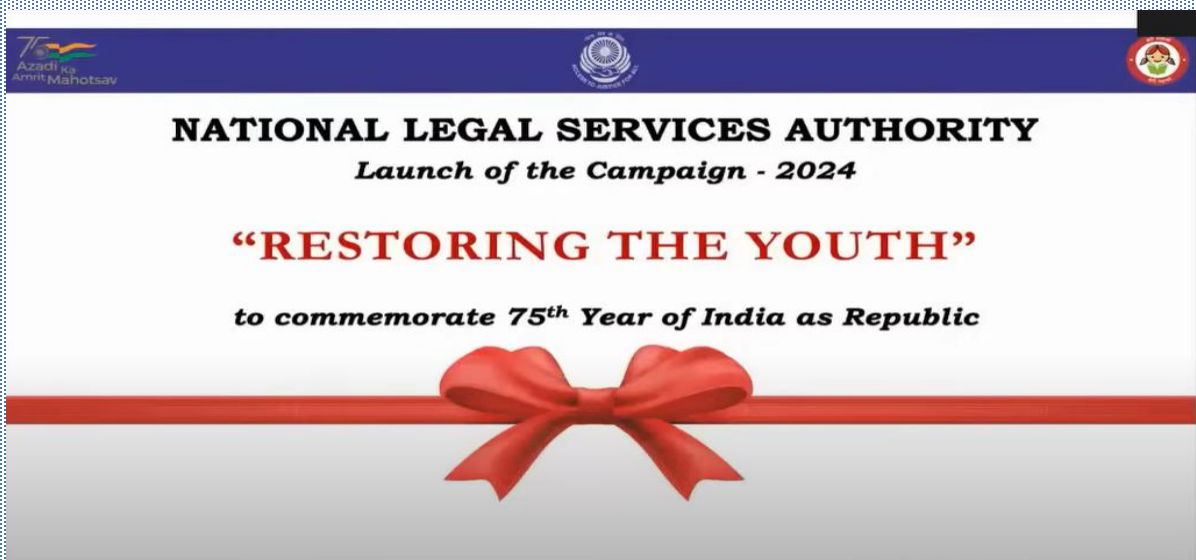
Vignettes from the Colloquium on “Legal Aid & Social Justice, Challenges & Opportunities in Access to Justice” and Rajasthan State Conference of DLSAs



This Colloquium was followed by the Rajasthan State Conference of DLSAs, organised by RLSA under the aegis of NALSA. During this programme, HMJ Sanjiv Khanna interacted with the Ld. Chairpersons and Secretaries of DLSAs in Rajasthan. Noting the importance of PLVs in the work of legal services institutions, HMJ Sanjiv Khanna harped on the need to strengthen this entrenched community asset, which PLVs are, by organizing frequent training programmes and bringing diversity in the PLV workforce. Discerning a lack of trust in legal services institutions and its functionaries, among many undertrial prisoners and convicts, he highlighted the need to bring about a perceptual change by taking remedial action. He emphasized on the need to strengthen the Prison Legal Aid Clinics and the office of Legal Aid Defence Counsels, while simultaneously stressing on the need to bolster the monitoring and mentoring mechanisms in place. To expand the outreach of the LSIs, he encouraged LSIs to harness technology.

RESTORING THE YOUTH CAMPAIGN

On 25.01.2024, HMJ Sanjiv Khanna, Judge, Supreme Court of India and Executive Chairman, NALSA, launched the 'Restoring the Youth Campaign'. This Campaign was started at a rather opportune time when India entered the 75th Year of its journey, gently and wisely guided and shepherded by our Constitution. The immediate spur for launching this Campaign was the fact that in recent years several unfortunate cases had come to light where juveniles were found lodged in prisons meant for adult offenders. Taking note of this tragic reality of these juveniles languishing in jails which stood in stark contrast to the ideals of justice, rehabilitation, and the fundamental belief that no child should be forced to navigate a criminal justice system meant for adults, NALSA curated this pan- India Campaign. This Campaign intended to transport such juveniles from the dark alleys of adult jails and transplant them into an environment that fostered their growth, nurtured their potential, and offered them a pathway towards societal reintegration.



Vignettes from the launch of the “Restoring the Youth Campaign”

Identification of such juveniles was the first step in the Campaign trail. Once such juveniles were identified, appropriate applications for age- determination were to be moved and pursued diligently before the concerned Courts. These applications were then to be pro-actively pursued and monitored so that such juveniles who had been wrongly incarcerated in adult jails were expeditiously brought within the protective fold of the juvenile justice system. A follow-up of applications was also to be done in those cases where applications for age- determination had already been moved on behalf of the inmate.

“We are guilty of many errors and many faults, but our worst crime is abandoning the children, neglecting the fountain of life. Many of the things we need can wait. The child cannot. Right now is the time his bones are being formed, his blood is being made, and his senses are being developed. To him we cannot answer ‘Tomorrow,’ his name is today”.

-Gabriela Mistral, Nobel Laureate

At Community Level: Empowering Communities through Knowledge



Vignette from the programme organised by DLSA Nagaon, Assam

On 05.02.2024, DLSA, Nagaon, Assam organised an Awareness Programme in Rajagaon, Raha, Nagaon, for the tribal persons residing there. In the said Awareness Programme, around 65 tribal participants were told about their rights under the Forest Rights Act, 2006; Protection of Civil Rights Act, 1955; Protection of Civil Rights Rules, 1977; and the NALSA (Protection of Tribal Rights) Scheme, 2015. They were encouraged to reach out to the DLSAs/TLSCs for resolution of any problems faced by them.

The only way to make a difference in the fight against HIV-AIDS is education. On 02.02.2024, DLSA, Chandigarh organized an Awareness Programme on HIV/ AIDS (Control and Prevention) Act 2017, at Hotel Park View, Sector- 24 Chandigarh. The said programme was attended by the Complaint Officers of different NGOs and Government Departments. This programme was attended by around 50 participants .



Vignette from the programme organised by DLSA, Chandigarh



Vignette from the programme organised by DLSA, Leh

On 20.02.2024, DLSA, had organized an Awareness Programme at Old-Age Home, Shey, to celebrate the “World Day for Social Justice”. The participants were informed about the relevance of the World Day for Social Justice which seeks to initiate conversations on the need to build fairer and more equitable societies. The participants were specifically told about the rights of persons with disabilities under the Rights of Persons with Disabilities Act, 2016.

At Community Level: Empowering Communities through Knowledge

On 26.02.2024, Delhi State Legal Services Authority inaugurated the new offices of the Legal Aid Defence Counsel Systems at North and North-West District, Rohini Courts Complex. The event was graced by HMJ Manmohan, the Acting Chief Justice, High Court of Delhi; other Judges of the High Court of Delhi, Officers of the DSLSA; Judicial Officers posted at Rohini Court Complex; Members of the Rohini Bar Association etc.



Vignettes from the programme organised by Delhi State Legal Services Authority



Vignette from the programme organised by Manipur SLSA

On 23.02.2024, DLSA, Chandel, Manipur under aegis of Manipur State Legal Services Authority organized a One-day Legal Awareness Programme at Anallon Christian Institute Higher Secondary School, Lambung, Chandel District. During the said Awareness Programme, the participants were informed about the free legal services being provided by the Legal Services Authorities and the different schemes prepared by NALSA to help the Legal Aid Beneficiaries.



Vignettes from the programme organised by DLSA, Chandel, Manipur

At Community Level: Empowering Communities through Knowledge

On 25.02.2024, Beed DLSA, Maharashtra organized a Mega Legal Services camp at Saubhagya Mangal Karyalay, Beed Kaij Road, which witnessed participation of people from different villages nearby. Villagers could avail services provided by different government departments that had set up their stalls at the camp.



Vignettes from the programme organised by DLSA, Beed, Maharashtra



Vignette from the programme organised by DLSA, Kolhapur, Maharashtra

On 21.02.2024, DLSA, Kolhapur, Maharashtra, organised an Awareness Programme on topics such as “Road Safety, Traffic Signs”; “Right to Information Act, 2005” and “Maharashtra Right to Public Services Act, 2015”. The program was held at Dairyaprasad Hall, Tarabai Park, Kolhapur and saw a large participation from the public. Around 400 persons attended the programme.

On 09.02.2024, DLSA, Latur, Maharashtra, organized an Awareness Programme on topics such as “Protection of Women from Domestic Violence Act”, “Maharashtra Right to Public Services Act”, “POCSO Act” etc. at Grampanchayat Chavanhipparga. The programme received an enthusiastic response from the women residing in the area. Many women who were subjected to domestic abuse came forward to voice their grievances. Many of them were later provided legal assistance.



Vignette from the programme organised by DLSA, Latur, Maharashtra

LEGAL AWARENESS & OUTREACH PROGRAMMES

At Colleges & Schools: Empowering the Future Leaders through Knowledge

On 21.02.2024, Chandigarh SLSA organized a lecture at the Multimedia Lab, Government Girls' Model Senior Secondary School, Sector 20B, Chandigarh to spread awareness about Cyber Crimes. The Cyber Swachhata Mission Van visited the school during the said session, which was attended by around 75 students. "Think twice before sharing the information" and "Jagruk Rahe Satark Rahe" were some messages which were impressed upon the students.



Vignette from the programme organised by DLSA, Chandigarh at Government Girls' Model Senior Secondary School



Vignette from the programme organised by Chandigarh State Legal Services Authority

On 02.01.2024, Secretary, DLSA, Ananthapuramu, Andhra Pradesh visited the B.C. Welfare Hostel and Social Welfare Hostel for Girls at Ananthapuramu. She distributed books to the students residing there and addressed the students. She apprised them about different Constitutional and Statutory Provisions meant to safeguard and promote the rights of children. Special emphasis was laid on the provisions of the POCSO Act, Right to Education Act, The Prohibition of Child Marriage Act etc.

On 09.02.24-11.02.24, the Chandigarh SLSA in collaboration with DLSA, Chandigarh and Legal Aid Society of Department of Law, Punjab University, Chandigarh set up a Legal Aid stall at the venue of the Annual Rose Festival. By way of the Legal Aid stall, the people attending the Rose Festival were informed about the different kinds of Legal Services being provided to the intended Legal Aid Beneficiaries. Volunteers from the Department of Law, Punjab University also offered their services during the Legal Aid camp and informed the public about the benefits of ADR, the apps developed by the National Legal Services Authority etc.



Vignette from the programme organised by DLSA, Ananthapuramu, Andhra Pradesh

LEGAL AWARENESS & OUTREACH PROGRAMMES

At Colleges, Schools etc: Empowering the Future Leaders through Knowledge

On 07.02.2024, Ld. Member Secretary, Punjab SLSA participated in a State-Level Programme organized by DLSA Jalandhar in collaboration with CITI Institute of Law and addressed the participation on the topic “Legal Services provided by the Legal Services Institutions to the Victims of Drug Abuse and initiatives taken to eradicate the drug menace”. Around 500 students attended the said programme.



Vignette from the program organised at CITI Institute of Law

On 26.01.2024, DLSA, Jamshedpur, Jharkhand organized an Awareness Campaign at Middle School Potka, East Singbhum on the topic ‘Fundamental Rights and Fundamental Duties’, ‘POCSO Act’, ‘Right to Education Act’ etc. Around 149 students attended the program, which was very well received by the inquisitive and impressionable young minds..



Vignette from the programme organised by DLSA, Jamshedpur, Jharkhand

Water is critical for sustainable development, environmental integrity and the alleviation of poverty and hunger. Hence, to celebrate the “World Water Day” on 22nd March, 2024, Rajasthan State Legal Services Authority directed all DLSAs to organize programs on this year’s theme ‘Water for Peace’. Accordingly, all DLSAs in Rajasthan organized Awareness Programs on this crucial theme with the help of Aanganwadi Workers, Panel Lawyers and PLVs. In these Awareness Programs emphasis was laid on the profound significance of water in our lives and its role in fostering peace and prosperity.



Vignette from the programmes organised by the DLSAs in Rajasthan

At Jails: Rekindling Hope behind Bars

“It is said that no one truly knows a nation until one has been inside its jails. A nation should not be judged by how it treats its highest citizens, but its lowest ones.”

- Nelson Mandela

- Around 1,24,178 persons visited the 1,215 Prison Legal Services Clinics. Out of these persons, 91,587 received free legal advice and assistance.
- 53,239 Undertrial Prisoners were represented before the Courts by Legal Services Advocates during the period January- March, 2024.

Glimpses from Programmes in Jails: Rekindling Hope behind Bars

India is a country where children’s rights are considered a fundamental entitlement. The Legal Services Institutions under the aegis of NALSA aspire to raise awareness of children’s rights to empower all children to exercise their rights as citizens of India and the world.

On 13.02.2024, DLSA, Chandigarh organized an awareness programme on “Fundamental Rights and Fundamental Duties” for the Children in Conflict with Law residing at Observation-cum-Special Home, Chandigarh. A quiz competition was also organized for the children who enthusiastically participated in the same. The winning teams were thereafter felicitated by Secretary, DLSA, Chandigarh.



Vignette from the programme organised by DLSA Chandigarh

“The only way to reform children is to win them over with love. So long as a child is unfriendly, you can’t mend his ways by force.”

- Jawaharlal Nehru

On 24.02.2024, Central DLSA, Delhi organized a Legal Awareness Program on the topic “Cyber Crimes and POCSO Act”, in compliance of directions passed by the Hon’ble High Court of Delhi in W.P.(CrL.) No. 1505/2021 titled “Mrs X vs. UOI & Ors.”, for the Children living in the Observation Home for Boys and Place of Safety at Majnu Ka Tila, Delhi.



Vignettes from the programme organised by Central DLSA, Delhi

Glimpses from Programmes in Jails: Rekindling Hope behind Bars

As a part of NALSA's 'Restoring the Youth Campaign', the Meghalaya SLSA conducted a Jail inspection at the District Prisons & Correctional Home, East Khasi Hills District, Shillong on 02.02.2024. HMJ H.S. Thangkiew, Judge, High Court of Meghalaya & Executive Chairman, Meghalaya SLSA alongwith the Ld. Member Secretary, Meghalaya SLSA; Ld. District & Sessions Judge and the Ld. Secretary, DLSA, East Khasi Hills District visited the facility to interact with inmates and identify persons who were potentially minors at the time of commission of offence and to assist them in filing applications for age determination before the Courts and consequential transfer to Child Care Institutions in cases where such persons were declared juveniles.



Vignette from the programme organised by Chandigarh DLSA

In the darkness of prison, the light of education can guide the way to redemption. To provide that opportunity of redemption, on 28.02.2024, the Secretary, DLSA, Hyderabad visited the Central Prison, Chanchalguda, Hyderabad and addressed the inmates on various topics. He spoke about the rehabilitative avenues for the inmates and encouraged them to learn new skills.



Vignette from the programme organised by Meghalaya SLSA

On 19.02.2024, DLSA, Chandigarh, organized a Legal Awareness programme for the Children living in the Observation- cum-Special Home, Chandigarh. The children were informed about their rights, entitlements and duties under various laws, especially JJ Act, POCSO Act and RTE Act. They were also given information about the NALSA (Child Friendly Legal Services to Children and their Protection) Scheme, 2015 and Legal Services for Differently Abled Children Scheme, 2021. The resource person address



Vignette from the programme organised by DLSA, Hyderabad, Telangana

LEGAL SERVICES THROUGH ALTERNATE DISPUTE RESOLUTION

NATIONAL LOK ADALATS

Pending Court Cases which were taken up	Pending Court Cases which were disposed off	Settlement Amount in the successfully disposed- off Pending Court Cases	Pre-Litigation Cases which were taken up	Pre-Litigation Cases which were disposed off	Settlement Amount in the successfully disposed- off Pre-Litigation cases
60,86,977	38,67,082	14,09,59,691,084	6,90,43,255	2,73,31,725	3,38,65,046,319
Total number of cases taken up (pre- litigative as well as pending)		Total Number of cases disposed off (pre- litigative as well as pending)		Settlement amount in cases which were successfully disposed off	
Rs. 7,51,30,232		Rs. 3,11,98,807		Rs. 1,74,82,47,37,403	

GLIMPSES FROM THE 1st NATIONAL LOK ADALAT- 2024



Vignettes from the 1st National Lok Adalat for the year 2024



LEGAL SERVICES THROUGH ALTERNATE DISPUTE RESOLUTION

MEDIATION

"An ounce of Mediation is worth a pound of Arbitration and a tonne of Litigation"

- Joseph Grynbaum

Functional ADR Centres	Mediation Centres (other than ADR Centres)	Judicial Officers trained as Mediators	Lawyers trained as Mediators	Other persons trained as Mediators	Judicial Officers deployed as Mediators	Lawyers deployed as Mediators	Any other person deployed as Mediators	Cases settled through Mediation
416	728	5,995	9,689	2,478	3,248	6,099	596	25,886

On 11.02.2024, Maharashtra State Legal Services Authority & Main Mediation Monitoring Committee, High Court of Bombay in coordination with Mediation Monitoring Sub- Committee, Nagpur & District Legal Services Authority, Nagpur, organized the Regional Conference on Mediation at Nagpur. The Chief Guests for the Inaugural Ceremony of the Conference were HMJ Bhushan R. Gavai, Judge, Supreme Court of India & Chairman, Supreme Court Legal Services Committee and HMJ Vikram Nath, Judge, Supreme Court of India. HMJ Devendra Kumar Upadhyay, Chief Justice of High Court of Bombay & Patron-in- Chief, Maharashtra SLSA as well as other Hon'ble Judges of the High Court of Bombay also graced the occasion.



Vignette from the Regional Conference on Mediation at Nagpur, Maharashtra



Vignette from the State Conference on Mediation at Uttan, Thane, Maharashtra

On 09.03.2024, a State Level Conference on Mediation was organized by the Maharashtra Judicial Academy in collaboration with Maharashtra SLSA at Uttan, Thane. HMJ Sanjiv Khanna, Judge, Supreme Court of India & Executive Chairman, NALSA; HMJ Abhay Oka, Judge, Supreme Court of India; and HMJ P.B. Varale, Judge, Supreme Court of India graced the occasion. The leitmotif of the deliberations was the need to develop an institutional culture for effective mediation in Courts and the need to spread awareness about the benefits of mediation.

Glimpses from the Orientation, Capacity Building and Training Programmes



Vignette from the Capacity Building Programme for PLVs organised by Manipur SLSA

On 06.02.2024, DLSA Senapati, Manipur, under the aegis of Manipur SLSA organized a Capacity Building Programme for PLVs manning the Special Legal Aid & Services Camp at Kangpokpi Court Complex, Kangpokpi District, Manipur. During the said Programme, the PLVs were told about the different NALSA Schemes for the target beneficiaries and some practical scenarios were shared with them where their intervention was desirable. The Programme was attended by around 50 PLVs.



Vignettes from the training programme organised by Andhra Pradesh SLSA

Keeping in mind the alarming number of road accidents snuffing out many lives prematurely and leaving the dependents of the deceased in a lurch, on 30.01.2024, Andhra Pradesh SLSA organized a training programme on the topic “Road Accident Claims- Legal Perspectives and Best Practices” at Chiguru Children Village and Home, Tadepalli, Amravati for concerned stakeholders, such as Traffic Police Officials, Officials of the Road Transport Department, Insurance Authorities and Judicial Officers, in compliance with SC directions in “Gohar Mohammed v. Uttar Pradesh State Road Transport Corporation and others”, Civil Appeal no. 9322/2022. The said programme was graced by HMJ A.V. Sessa Sai Garu, Judge, High Court of Andhra Pradesh & Executive Chairperson, Andhra Pradesh SLSA. The said programme was attended by around 70 officials.



Glimpses from the Orientation, Capacity Building and Training Programmes

On 21.02.2024, the Delhi SLSA organized a training programme for the Principal Magistrates and Members of JJBs at the Conference Hall at DSLSA Office, Rouse Avenue Court Complex Delhi. The participants were addressed by Ms. Vaidehi Subramani, former Chairperson, CWC and Ms. Priyanka Rajput, Ld. ACMM, Rouse Avenue Court Complex on the topics “Rehabilitation and Reintegration of Vulnerable Children” and “Juvenile Justice: Addressing Issues of Age Inquiry and Preliminary Assessment”.



Vignette from the programme organised by Delhi State Legal Services Authority

On 30.03.2024 and 31.03.2024, DLSA Ambala organized a training programme for the Legal Aid Defence Counsels posted in the Courts of Ambala, Kurukshetra, Kaithal and Yamuna Nagar. Topics of relevance in a criminal trial, such as “Art of Cross-Examination; Forensic and Electronic Evidence; Art of making final arguments; general defences and special defences in criminal law” etc. were covered.



Vignettes from the programme organised by DLSA Ambala, Haryana

From 18.03.2024 till 22.03.2024, Punjab SLSA organised a 40-hours mediation training program at the Chandigarh Judicial Academy for the judicial officers and advocates. This training offered them unique opportunities to develop and master the analytic and practical skills of good judging and lawyering, where resolution of disputes is sought to be done in the most amicable, and non-combative manner. It was well received by the judicial officers and lawyers, who felt that the Mediation Training added to the repertoire of their skills making them better and more seasoned legal professionals.



Vignettes from the Mediation Training programme organised by Punjab State Legal Services Authority

COMPENSATION TO VICTIMS OF CRIME: ACKNOWLEDGING PAIN, PROVIDING SUCCOUR

Vide Order dated 07.01.2023, Interim Compensation of Rs. 3 lakhs had been granted to an Acid-attack Victim "S.P." by DLSA, South- West, Delhi. However, the said amount was not adequate for the treatment of the Victim and accordingly, a fresh application for enhancement of compensation was moved by the Victim on 23.01.2024. South- West DLSA, Delhi immediately convened a meeting of the Criminal Injuries Compensation Board and awarded additional Interim Compensation of Rs. 80,000 to the Victim.

STORIES OF IMPACT



Lost causes are the only ones worth fighting for.

– Clarence Darrow

SUCCESS STORY NO. 1: LENDING A HELPING HAND TO RECOVER HARD- EARNED MONEY

Mrs. Janki Bai Sahu was distraught as her hard-earned money, which she had earned by working under the Employment Guarantee Scheme had not been received by her. She came in contact with a PLV, Golu Das Sahu, who was working for DLSA Khairagarh, Chhattisgarh. On coming to know about her predicament, the PLV Golu Das Sahi got in touch with the Officials of the District Administration and the Bank Authorities where the disconsolate lady had an account. It came to the fore that the account of the lady had been closed as her KYC details had not been updated. With the intervention of the PLV, the KYC details were updated and her bank account made functional again. The lady thereafter, received her hard-earned money and her joy knew no bounds.

SUCCESS STORY NO. 2: REUNITING FAMILIES

A mentally challenged person was found loitering near the Police Station in Gatapar forest area, Chattisgarh. After preliminary inquiries it was found that the person hailed from Odisha and he had wandered away from his home there. The PLV namely Chhabiraj Lajhankar, in collaboration with the local Police Station rescued the said person on 25.02.2024 and took him to Rajananda Gaon District Hospital for his medical evaluation. Thereafter, his family was contacted and called to Rajananda Gaon. With the intervention of the DLSA, the person was reintegrated with his family.

SUCCESS STORY NO. 3: RESTORING CONJUGAL HARMONY

Lady namely, Indrani was verbally abused and physically assaulted by her husband and in-laws and was being forced to bring more dowery. Death threats were also being extended to her. The lady filed an application before DLSA concerned to explore possibilities of amicable settlement with her husband and in-laws and to find succor in her matrimonial home. Pre-litigation mediation was conducted between the parties with the intervention of a mediator and the parties amicably resolved their disputes and agreed to live together in conjugal harmony.

SUCCESS STORY NO. 4: CARING FOR THE UNCARED

On a visit to the special jail, Bhubaneswar, Odisha, the Ld. Secretary DLSA, Khurda, Odisha came across an under-trial prisoner Bishwanath Kisku, who ventilated his grievance that he was the sole caregiver of his child and ever since he had been imprisoned, there was no one to look after his child, who was being denied the basic amenities such as food, clothing, education etc. Ld. Secretary, DLSA then requested the District Collector, Mayur Bhanj District, where the child was living, to take necessary steps to support the child. Information was also sent to the CWC, Baripada, which looked into the matter and declared the child to be a 'child in need of care and protection'. The child was then transferred to Children's Home, Baripada.

SUCCESS STORY NO. 5: SAVING A PRECIOUS LIFE

Ld. Secretary, DLSA, Khurda, Odisha came across the story of a 22 days- old child, who had been abandoned by her parents, in a newspaper. The child had been admitted in Capital Hospital and was stated to be in a critical condition. Ld. Secretary, DLSA, Khurda immediately visited the hospital and took stock of the situation. The child was admitted to a higher Medical Centre. Meanwhile, the Ld. Secretary DLSA got in touch with the Superintendent of Police, Narayangarh and asked him to take steps to trace the parents of the abandoned child. With the active intervention of the Secretary DLSA, Khurda and the Police, the biological parents of the child were traced and the child was reunited with its parents.

SUCCESS STORY NO. 6: BRINGING SMILES TO DOWNCAST FACES

On 15.01.2024, an old, distressed widow from Lakurddi, Katra Para, Burdwan, West Bengal, who had been suffering from various ailments, approached the Ld. Secretary, DLSA, Purba Bardhaman District for legal assistance. She told the Ld. Secretary that her son and daughter-in-law are very reluctant to look after her even though she wanted to live with them. The Secretary, DLSA, Purba Bardhaman arranged for counselling sessions for the family members and after a few sessions, the son and the daughter-in-law of the old lady agreed to live together with her.

SUCCESS STORY NO. 7: GIVING SUCCOUR TO A WIDOW

During a survey about ragpickers, a widow namely Shabnam came across the PLV Vibha Namdev, empanelled with DLSA, Dehradun. The lady told the PLV Vibha Namdev that she was aggrieved as she was not getting her widow pension even after having all the documents which made her eligible for widow pension. The PLV assisted her in getting all relevant documents such as husband's death certificate from the Nagar Nigam etc. and helped her apply online for the Widow Pension card. With the coordinated efforts of the PLV and the Social Welfare Department, Shabnam got widow pension for the first time on 05.01.2024.

DATA PERTAINING TO LEGAL SERVICES PROVIDED

LEGAL SERVICES PROVIDED IN CRIMINAL CASES

At Pre-Arrest, Arrest and Remand Stage*

Suspects provided legal assistance at the pre-arrest stage at Police Stations	Suspects not arrested by the Police	Arrestees provided legal assistance at the Police Stations before producing them before the Courts	Persons provided legal assistance at remand stage	Bail applications filed at remand stage	Cases in which bail granted
7061	3210	5960	47883	17864	9350

**The aforesaid data is from January to March, 2024*

To Undertrial Prisoners*

UTPs represented before the Courts	Convicts whose appeals filed in the Sessions Courts	Convicts whose papers/ applications sent to respective High Courts by DLSAs for filing appeals
53239	880	1593

**The aforesaid data is from January to March, 2024*

Under the Legal Aid Defense Counsel System*

Districts with functional LADC office (till March, 2024)	Sessions Cases Assigned	Sessions Cases disposed off	Magistrate Triable Cases assigned	Magistrate Triable Cases disposed off
611	56123	12391	78488	25469

**The aforesaid data is from April, 2023 to March, 2024*

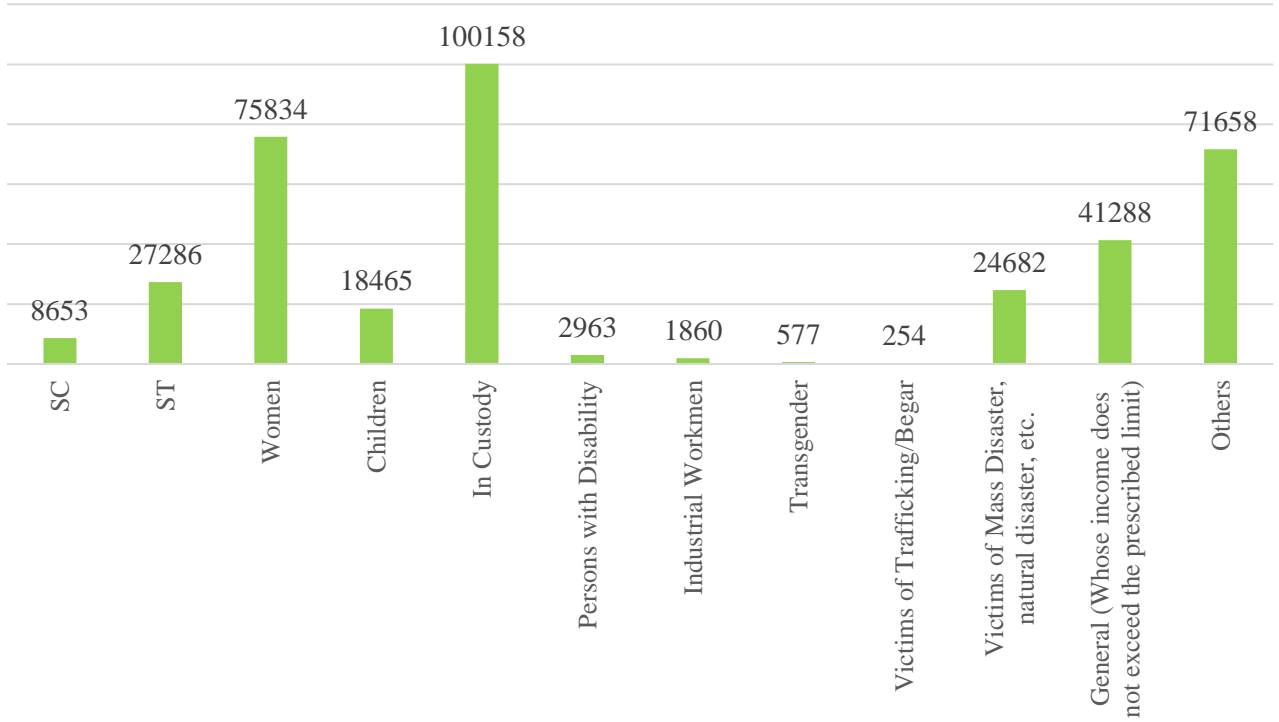
UTRC Meetings, Recommendations and Outcome*

No. of Meetings held	UTPs / Convicts recommended for bail/ release	Inmates released pursuant to UTRCs' recommendations
1046	5997	2572

**The aforesaid data is from January to March, 2024*

PERSONS BENEFITED THROUGH LEGAL SERVICES

Persons benefitted through legal services



**The aforesaid data is from January to March, 2024*

LEGAL AWARENESS PROGRAMMES

	Community Level	At School & Colleges/Universities
Programmes	35055	35283
Participants	1751115	4083743

OUTREACH INITIATIVES THROUGH

	Community Level	At School & Colleges/Universities
Legal Service Clinics	971	1034
Persons Visited	29014	13180
Persons provided Legal Assistance	18623	10052



NATIONAL LEGAL SERVICES AUTHORITY

B- Block, Ground Floor, Additional Building Complex, Supreme Court of
India,
New Delhi – 110001

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